

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 101**  
IB-208(ND)/2024

**IN THE MATTER OF:**

A P Securitas Pvt Ltd

**.....APPLICANT/PETITIONER**

**Vs**

Genesis Gas Solutions pvt Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Harshit Ratra, Advocate.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

This application has been filed by the Applicant under Section 7 of IBC, 2016 seeking initiation of CIRP against M/s. Genesis Gas Solutions Private Limited, Corporate Debtor herein, for the alleged default of Rs. 9,44,63, 769/- (Rupees Nine Crores Forty-Four Lakhs Sixty-Three Thousand and Seven Hundred and Sixty-Nine only).

Heard the submissions made by the Learned Counsel appearing for the Applicant. We are not satisfied with the contention raised by the Applicant. We therefore, direct the Applicant to file affidavit with regard to the maintainability of the present application along with the following documents:-

I. Documents/Bank Statement showing disbursal of the loan.

II. RoD form NeSL.

III. Relevant documents to show that the debt advanced is a financial debt as per the Section 5(8) of the Code.

The Applicant shall also file an affidavit with reference to the related party transaction and as to whether the application is a collusive application. One week time granted.

List the matter on **10.05.2024**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Shammy  
26.04.2024